

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE'S  
NORTH WEST & NORTH DISTRICT, ROHINI, DELHI

URGENT NOTICE

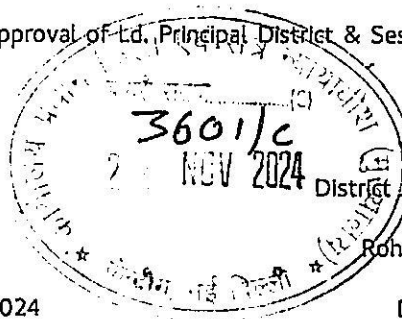
Reg.: Destruction of Unclaimed Certified Copies prepared till 30<sup>th</sup> JUNE, 2024 and Application for supply of Certified Copies (Under Objection) for the period i.e. upto 30.06.2024

All Advocates/Parties/Litigants/applicants are hereby informed to kindly contact Copying Agency functional at Room No.20, Ground Floor, Rohini Courts, Delhi and its Delivery Certified Copies Counter functional at Porta Cabin near Gate No. 05, Ground Floor, Rohini District Courts, on any working day (during working hours i.e. 10:30 AM to 01:00 PM & 02:00PM to 03:30 PM) to collect the certified copies prepared till 30.06.2024 which are lying ready for delivery.

It is notified for information of all the concerns that if the said certified copies are not collected up-to 19.12.2024, then the said unclaimed copies will be destroyed without any further notice and the amount so deposited by the applicants for such attested copies shall stand forfeited in view of "Rule 10A added in Ch.5-B, Delhi High Court Rules & Orders Volume V, published in the Delhi Gazette on 01.09.2009" which explains "In case the attested copy is not collected within 120 Days from the date of its preparation, it will be destroyed, and the amount deposited for such attested copy shall stand forfeited".

The Advocates/Litigants are further requested to contact Branch Incharge/Sr. Most Official of the Copying Agency on any working day to collect the applications submitted by them for supply of Certified Copies and are lying under objection during 01<sup>st</sup> April 2024 to 30<sup>th</sup> June 2024. The said applications, if not collected for removal of objections by 19.12.2024, shall also be destroyed immediately/thereafter without any further notice and the amount so deposited for such applications shall stand forfeited. Details of such applications/objections are available with the Copying Agency Counter for reference/record purposes.

This Notice is issued with the prior approval of Ld. Principal District & Sessions Judge (NW) & (N), Rohini Courts, Delhi



(Sunil Chaudhary)  
District Judge - 04/Officer In-charge  
(Copying Agency)  
Rohini District Courts, Delhi

No. 35653-35673  
CA/NW&North/RC/2024

Dated.. 20/11/2024

Copy forwarded for Information and necessary action to:

01. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
02. The Ld. Principal District & Sessions Judge, Central Distt., THC West Distt., THC South Distt., Saket, South East, Distt., Saket, Patiala House Distt., Rouse Avenue Distt., East Distt. KKD, North/East Distt., KKD, Shahdaraa Distt., KKD South West Distt., Dwarka, Delhi/ New Delhi.
03. The President/Secretary Rohini Court Bar Association, Rohini Courts, Delhi for wider publicity amongst respected Members of Bar and for other Bar Association in Delhi.
04. The In-charge, Caretaking Branch, Rohini District Courts for placing this Notice on all notice boards available in Rohini Courts, Delhi
05. The Public Information Officer North West & North District, Rohini Courts, Delhi.
06. The Incharge, Facilitation Centre, Rohini Courts, Delhi.
07. The Dealing Official (R&I) Rohini Courts, Delhi for uploading the same on layers.
08. The Website Committe, THC & Rohini for necessary uploading on Website of both districts.
09. The Office's of Ld. Principal D&SJ (North West & North District), Rohini Courts, Delhi.
10. Guard File

(Sunil Chaudhary)  
District Judge - 04/ Officer In-charge  
(Copying Agency)  
Rohini District Courts, Delhi